S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).35624/2024

(Arising out of impugned final judgment and order dated 18-03-2024 in WRITC No. 7022/2023 passed by the High Court of Judicature at Allahabad)

EXECUTIVE COMMITTEE,
MAULANA MOHAMAD ALI JAUHAR TRUST   Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.   Respondent(s)

(FOR ADMISSION and I.R. and IA No.214140/2024-CONDONATION OF DELAY IN FILING and IA No.214141/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.214142/2024-EXEMPTION FROM FILING O.T. and IA No.224846/2024-EXEMPTION FROM FILING O.T. and IA No.214143/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.224845/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-10-2024 This petition was called on for hearing today.

CORAM :
        HON'BLE THE CHIEF JUSTICE
        HON'BLE MR. JUSTICE J.B. PARDIWALA
        HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)   Mr. Kapil Sibal, Sr. Adv.
                    Mr. Nizam Pasha, Adv.
                    Mr. Lzafeer Ahmad B. F., AOR
                    Mr. Sidharth Kaushik, Adv.
                    Mr. Sachin Narayan Dubey, Adv.
                    Ms. Awstika Das, Adv.

For Respondent(s)

        UPON hearing the counsel the Court made the following
                            O R D E R

1   Delay condoned.

2   Having heard Mr Kapil Sibal, senior counsel appearing on behalf of the

        petitioner, we do not find any infirmity in the impugned judgment and order of

the High Court of Judicature at Allahabad dated 18 March 2024. The Special Leave Petition is dismissed.

3   However, responding to the plea of the senior counsel that there are about 300 students studying in the school who have not been admitted to any other alternate school, we request the Secretary in the Department of School Education or, as the case may be, the competent authority in the State of Uttar Pradesh to look into the above grievance and to ensure that no child is denied admission to a suitable alternate institution.

4   Pending application, if any, stands disposed of.

   (SANJAY KUMAR-I)   **(SAROJ KUMARI GAUR)**
ADDITIONAL REGISTRAR   **ASSISTANT REGISTRAR**